

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 80 OF 2018 &**  
**IA No. 1504 of 2018**

**Dated : 26<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Rajasthan Rajya Vidyut Utpadan Nigam Ltd. .... Appellant(s)**  
**Versus**  
**Jaipur Vidyut Vitran Nigam Ltd. & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Anushree Bardhan  
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R-1 to 3  
Mr. R. K. Mehta  
Ms. Himanshi Andley for R-4

**ORDER**  
**IA No. 1504 of 2018**  
**(for condonation of delay in filing reply)**

The learned counsel, Ms. Swapna Seshadri, appearing for Respondent Nos.1 to 3 submitted that there is a delay of 18 days' in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent Nos.1 to 3 , as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent Nos.1 to 3 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

**APPEAL NO. 80 OF 2018**

The learned counsel, Mr. R. K. Mehta, appearing for the fourth Respondent submitted that, he does not wish to file his reply in this matter now, he will file the written submissions at the time of hearing.

Learned counsel appearing for the Appellant prays for four weeks' time to file rejoinder.

Submissions made by learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No. 4, as stated above, are placed on record.

Learned counsel appearing for the Appellant is permitted to file the rejoinder on or before 27.11.2018 after serving copy to the appearing Respondents.

Re-list this matter on **12.12.2018**, as requested by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

*Pr/js*

**(Justice N. K. Patil)**  
**Judicial Member**